HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-WP(C) No. 20/2020 EMG-CM No. 39/2020 in EMG-WP(C) No. 26/2020 EMG-CM No. 56/2020

M/s Shivam Build Con Associates

.....Petitioner (s)

Through :- Mr. M. K. Bhardwaj, Sr. Advocate with Mr. Gagan Kohli, Advocate

(on Voice Call from residence in Jammu)

V/s

Union Territory of Jammu & Kashmir and others

.....Respondent(s)

Through :- Mr. Amit Gupta, AAG for Nos. 1 to 4 (on Voice Call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 26.05.2020

Objections have been filed by the respondents.

Mr. Gagan Kohli, learned counsel for the petitioner wants to withdraw these petitions with liberty to make a representation with regard to tenders in

question to the competent authority.

Mr. Amit Gupta, learned AAG appearing for the respondents is not

averse to the submissions made by the learned counsel for the petitioner.

These petitions, as such, are disposed of with the aforesaid liberty.

Interim direction(s), if any, shall stand vacated.

(RAJNESH OSWAL) JUDGE

Jammu 26.05.2020 (Rakesh)